

(दूसरे सरकारी ऋणों पर व्याज शामिल है), जिसे विद्युत कार्यक्रम के लिए पर्याप्त साधन जुटाने में सहायता मिलनी चाहिए। निर्माणवादीन कार्य सम्बन्धी व्याज को राजस्व लेख में नामे डाला जाना चाहिए तथा उसे पूंजी में परिणत नहीं किया जाना चाहिए, जैसा कि इस समय किया जाता है। समिति ने टैरिफ के सिद्धान्तों पर विस्तृत सिफारिशों की हैं, जिनमें उन्होंने सुझाव दिया है कि टैरिफ लागत से कम स्तर पर निर्धारित नहीं की जानी चाहिए। किसी भी श्रेणी के उपभोक्ता के लिए कोई भी प्राथिक सहायता, इस हेतु राज्य विधान मण्डल में पारित हो जाने के बाद राज्य सरकार से प्राथिक सहायता के रूप में दी जानी चाहिए। घरेलू तथा वाणिज्यिक उपभोक्ताओं के लिए इन्वर्टेड ब्लाक टैरिफों तथा व्यवस्थापकालीन टैरिफों का सुझाव दिया गया है। उन्होंने सुझाव दिया है कि कृषकों तथा ग्रामीण उपभोक्ताओं को एक वर्ग के रूप में, प्राथिक सहायता की आवश्यकता नहीं है और प्राथिक सहायता लघु/सीमान्त कृषकों तक ही सीमित रहनी चाहिए। कृषकों के लिए समान दर टैरिफ समाप्त कर दी जानी चाहिए। बोर्डों के कुशल और कारीगर कार्य-निष्पादन के लिए मान-दण्ड, हाल ही में गठित किए गए बिजली लागत और कीमत ब्यूरो द्वारा निर्धारित किए जाने चाहिए।

4. ग्राम विद्युतीकरण :

लगभग 1994-95 तक 100% ग्राम विद्युतीकरण हो जाना चाहिए। स्ट्रीट लाइटिंग के लिए शुल्क राज्य सरकार द्वारा सीधे ही राज्य बिजली बोर्डों को दिए जाने चाहिए ताकि ग्रामीण क्षेत्रों को यह आवश्यक सुविधा मिल सके। ग्रामीण लोगों को अपने घरों की वायरिंग कराने के लिए ऋण देने की स्कीमों का सुझाव दिया गया है।

5. संघटन तथा प्रबंध व्यवस्था :

समिति ने विद्युत सप्लाई उद्योग को पुनर्गठित करने के लिए विस्तृत सिफारिशों की हैं। राष्ट्रीय परीक्षण लाइनों तथा भार प्रेषण केन्द्रों के स्वामित्व ग्रहण करने के लिए तथा उनका प्रचालन करने तथा विद्युत के अन्तर्राष्ट्रीय आदान-प्रदान को नियंत्रित करने तथा केन्द्रीय केन्द्रों से सभी भागीदार राज्यों को विद्युत के प्रवाह प्रवाह में सहायता करने के लिए प्रत्येक क्षेत्र में सांविधिक क्षेत्रीय विद्युत प्राधिकरणों का गठन किया जाना है। क्षेत्रीय विद्युत उत्पादन निगमों की केन्द्रीय क्षेत्र के राष्ट्रीय ताप विद्युत निगम, राष्ट्रीय जल विद्युत निगम तथा दामोदर घाटी निगम के विद्युत उत्पादन सम्बन्धी कार्य अपने हाथ में लेने हैं। राज्य बिजली बोर्डों के संघटन में संशोधन तथा राज्य बिजली बोर्डों और केन्द्रों प्राधिकरण के अध्यक्षों/सदस्यों के चयन करने को प्रक्रियाएँ बताई गई हैं।

6. अनुसंधान तथा विकास :

समिति ने विद्युत क्षेत्र में अनुसंधान और विकास कार्य के लिए आबंटन में पर्याप्त वृद्धि का सुझाव दिया है।

Taking over of Durgapur Village by Western Coalfields Limited

1087 SHRI SHANTARAM POTDURKHE: Will the Minister of ENERGY be pleased to state:

(a) what steps have been taken to save the Durgapur Village from being taken over by the Western Coalfields Limited for its activities;

(b) is it necessary to take over the entire land of the village when there are no coal deposits underneath;

(c) what would be the rate of compensation to be paid to those whose lands would be acquired as a matter of necessity;

(d) are there any alternative steps taken to rehabilitate those who will be deprived of the lands by the Western Coalfields Limited; and

(e) will Government propose absorbing such landless people in the industries that are coming up in the region on top priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) (a) & (b). Only a part of the Durgapur Village was notified under Section 9 of the Coal Bearing Areas (Acquisition & Development) Act, 1957 for acquisition for Durgapur Project this includes some lands which are not coal bearing. These lands have been acquired for developing infrastructures like workshop, Coal Handling plant, colony and for dumping of overburden of Durgapur opencast mine.

After the lands had vested absolute in the Central Government free from all encumbrances, some representation have been received seeking exemption from acquisition for certain lands including lands which have no coal deposits underneath. These representations are being examined from various angles including the legal one.

(c) The rate of compensation payable to the land losers ranges from Rs. 1500.00 to Rs. 3750.00 per acre of land acquired depending upon the class of land.

(d) & (e). Employment is given to a land loser or one of his dependents depending on the area of land acquired from him. Implementation of schemes for rehabilitation of land losers are in the purview of the State Government; However the coal company would render if required assistance in implementing such a scheme.

Erection of Endosulfan Project in Hindustan Insecticides Limited, Udyogamandal, Kerala,

1088. **SHRI E. BALANANDAN:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) when will be the erection of Endosulfan project in the Hindustan Insecticides Limited Udyogamandal, Kerala be completed and when will the plant start production;

(b) is it a fact that due to lack of knowledge in the erection of this plant more than Rs. 50 lakhs has already been lost;

(c) is it also a fact that a large quantity of imported raw materials thionyl chloride has been lost due to careless storage causing health hazards to the workers and the public;

(d) if so, what is the estimated loss; and

(e) what are the steps Government are going to take against the guilty?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):

(a) The erection of the plant within the battery limits has already been completed and it is expected to be commissioned during February 1961 and to start initial production in February/March 1961.

(b) No, Sir.

(c) and (d). Thionyl Chloride is highly corrosive. Because of prolonged storage, the packing started giving way. Consequently a part of the material stored, amounting to about Rs. 17 lakhs in value, was lost by leakage. The quantity stored was adequately insured and claims have been preferred. All safety precautions were taken in salvaging the leaking drums. The management have reported that there was no environmental hazard as a result of the leakage.

(e) In view of the position stated under (c) and (d) above does not arise.

Refugees Settled in Rajasthan and Assistance Provided to Them

1089. **SHRI JAI NARAIN ROAT:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state the number of refugees so far settled in Rajasthan State and assistance provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY & REHABILITATION (SHRI BHAGWAT JHA AZAD):

The number of various categories of displaced persons resettled in Rajasthan is indicated below:

Category of Displaced Persons	Number
1. Displaced Persons from former West Pakistan	3,73,000 Persons
2. Old migrant from former East Pakistan	300 families
3. New migrants Small Trade families from former East Pakistan	335 families
4. New migrants agriculturist families from former East Pakistan	573 families
5. Displaced Persons of Indo-Pak Conflict, 1971	4,900 families

These displaced persons have been provided assistance for construction of houses, purchase of Bullocks, Bullock carts and Tool and equipment, seeds and fertilizers reclamation of land and soil conservation, development of homestead plots, construction of shop-cum-residence for running small trade business, in the form of grant and loan